

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 16
(IB)-1395(PB)/2019

IN THE MATTER OF:

Axis Bank Ltd

.... Petitioner/Applicant

v.

SVIIT Software Pvt Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC), 2016
(CIRP)

Order delivered on 24.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Adv. Aneesh Sadhwani, Adv. Aditya Narayan
Mahajan

For the Respondent : IP Sanjeev Goel for R-5, with Adv. Shaila
Taware

ORDER

IA-2528/2020

Ld. Counsels for the parties appeared. At the request, list the main matter along with all the pending applications for a physical hearing on **21.08.2023**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)